

in a deplorable condition in the country mainly due to delayed payments by sugar mills who are their major buyers. Uttar Pradesh has always been prominent in the production of sugarcane but farmers are not paid its prices in time. During the last session the Government gave an assurance that payment to sugarcane growers would be made immediately but the payment has not been made as yet, especially by the Government run sugar mill of Bareilly in Uttar Pradesh. Whereas recovery of loans and Government expenditure continues and thus farmers face great problems.

So, I urge upon the Government to issue orders to State Government and officials of the sugar mill situated in Bareilly district for immediate payment to sugarcane growers.

(v) Need to set up agriculture based Small Scale Industries and a Heavy Industries at Chhapra in Bihar

SHRI LALL BABU RAI (Chhapra): Mr. Speaker, Sir, my Parliamentary constituency Chhapra is an industrially backward area. Consequently educated youth of the State migrate to other States. This area has a great potential for small scale and agriculture based industries. Since no heavy industry has been set up in this area, there is no scope for progress of small scale industries. Earlier there was Saran Engineering Industry which has now been closed down.

So I urge upon the Central Government to set up a heavy industry along with the small and agriculture based industries at Chhapra at the earliest.

[English]

MR. SPEAKER: We may now take up Item No. 18, viz. Transplantation of Human Organs Bill. Are there any Members who want to speak on the Bill?

SHRI LAL K. ADVANI (Gandhi Nagar): Mr. Speaker Sir, before we take up the discussion on Transplantation of Human Organs Bill, I would like to make a submission. Now that the Representation of the People (Second Amendment) Bill is introduced, I would draw your attention to the fact that it has to be referred to the Standing Committee concerned. When the Standing Committees were formed, it was agreed that all Bills excepting those which are technical in nature, would be referred to the Standing Committee concerned. This, in a way, is the duty cast on the Speaker. I would like to draw your attention to it. I can cite from rules that have been framed which have now become a part of the procedure.

MR. SPEAKER: I will come to that.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): I would like to submit that towards the end of the last Session, it was decided to call a Session or rather extend the Session for about three or four days to discuss the Bills relating to Electoral Reforms including the Constitution Amendment Bill and the Representation of the People Bill. The point that Advaniji has raised is that all Bills have to be necessarily referred to the respective Standing Committees. If that procedure is adopted here, I am